

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 25
(IB)-970(PB)/2020

IN THE MATTER OF:

DMI Finance Pvt. Ltd.

.... Petitioner/Applicant

Vs.

Raheja Developers Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 23.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Financial : Mr. Vipul Ganda, Ms. Avnika Mishra, Mr. Ishan
Creditor Upadhyay, Advs.

For the Respondent : Appearance not marked

ORDER

RA-181/2023

Ld. Counsels for the parties appeared.

At request and with consent of the parties, list the matter for a physical hearing **on 08.05.2024.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)